## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION NO. 1161 TO BE ANSWERED ON 28.07.2025

### Implementation of Integrated Islands Management Plan

#### 1161. SHRI HIBI EDEN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to the implementation of the Integrated Islands Management Plan (IIMP) to meet the unique environmental and infrastructure needs of island communities in Ernakulam, Kerala thereby enhancing their quality of life and safeguarding their ecosystems, if so, the details thereof;
- (b) whether the Government also proposes to consider reassessing the 13 excluded panchayats in Ernakulam for Coastal Regulation Zone (CRZ)-II classification, (Alangad, Chendamangalam, Chittattukara, Ezhikkara, Kadungalloor, Karumaloor, Kottuvally, Kunnukara, Puthenvelikkara, Udayamperoor, Vadakkekkara, Kuzhippilly, Pallippuram) given their urban-like characteristics and the essential development needs of their residents, if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has a plan to address the inconsistent classification of panchayats like Edavanakkad, which shares characteristics with neighbouring CRZ-II areas, to ensure fair development opportunities and regulatory clarity, if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

- (a) As per the CRZ Notification, 2019, the Ministry approved the Coastal Zone Management Plans (CZMPs) for all coastal districts including Ernakulam Kerala, *vide* letter dated 16/10/2024. Integrated Island Management Plans (IIMPs) are prepared as per the provision of CRZ Notification 2019 and are approved based on proposal received from State Government. The Government of Kerala is yet to submit IIMPs proposal as per the provisions of the CRZ Notification 2019.
- (b)&(c) A proposal was received from the State Government of Kerala requesting for consideration of certain panchayats as 'Legally designated Urban Areas' as per provisions of CRZ Notification, 2019. In the National Coastal Zone Management Authority (NCZMA) meeting held on 01/09/2022 in which Government of Kerala was also present, it was decided to

recommend 66 panchayats that meet the criteria of 'other existing legally designated urban areas' in accordance with CRZ Notification 2019. Accordingly, the Government of Kerala was informed by the Ministry on 07/09/ 2022.

Government of Kerala was informed that it shall provide all the infrastructure facilities in the proposed area as per the norms of Municipality and shall prepare detailed Disaster Management and Mitigation Plans for the proposed area comprising 66 Category-I Coastal Gram Panchayats as mentioned above. The areas specified by the Department of Atomic Energy in the aforementioned 66 Coastal Panchayats shall not be categorized as CRZ-III and shall be classified as CRZ-IIIA or CRZ-IIIB, as per the norms and such areas shall be contiguous in nature. Accordingly, CZMP of Kerala has been approved by the Ministry *vide* letter dated 16/10/2024 based on the recommendation of Technical Scrutiny Committee meeting held on 01/03/2024 and recommendation of NCZMA in its 47<sup>th</sup> meeting held on 23/09/2024.

Thereafter, the Ministry has not received any further proposal till date for the inclusion of remaining panchayats in Category-II of the CRZ classification.

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